

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 43 of 2020**

**IN THE MATTER OF:**

**Vikas Kasliwal**

**...Appellant**

**Versus**

**SREI Equipment Finance Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Abhishek Puri and Mr. Siddharth, Advocates.**  
**For Respondent: Mr. Abhijeet Sinha, Arijit Mazumdar, Mr. Shambo Nandy and Mr. Saikat Sarkar, Advocates for R-1.**  
**Mr. Neeraj Kumar Gupta, Advocate with Mr. Patita Paban Bishwal, IRP for R-2.**  
**Mr. Ankit Kohli, Advocate for Intervenor**

**O R D E R**  
**(Through Virtual Mode)**

**30.07.2020:** Learned counsel for the parties submit that hearing in Interlocutory Applications No. 811, 917 & 1587 of 2020 in Company Appeal (AT) (Insolvency) No. 1434 of 2019 has been concluded and judgment has been reserved. In view of the same, this appeal be posted 'for orders' on **19<sup>th</sup> August, 2020**.

Learned counsel for the parties shall be at liberty to file short written submissions, not more than three pages and compilation of judgments relied upon.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Kanthe Narahari]**  
**Member (Technical)**

*am/gc*